वहां बैटरीज ज्यादा रखकर पी० सी० औज० रखने की कोशिश कर रहे हैं। और देहाती इलाकों के वास्ते लेटेस्ट टेक्नौलाजी अपनायी है, 12 जिलों में रेडियो टेलीफोन्स लगाये हैं। अगर वह यूजफुल साबिय होते हैं इकोनामी की दृष्टि से तो और भी ज्यादा जिले सारे देश में सैलेक्ट करेंगे और ज्यादातर पहाड़ी इलाकों को लेंगे, पिछड़े इलाकों को लेंगे जैसे भिड, मेहसाणा, गोधरा, आदिलाबाद आदि हैं।

SHRI RATANSINH RAJDA: The entire working of the telephone system in our country is in doldrums. People are not satisfied with it.

Now I came to the list that is being maintained for giving telephone connec-Suppose my name is there. I am entitled to get telephone according to my number. Many malpractices are indulged in. People who are entitled to get relephone according to the list are not getting their number. People the have contact with staff, underhand dealings, or have are given priority. This is a general complaint in the city of Bombay. I think this is the samething elsewhere too. The entire House is unanimous on this point.

Whenever connection is to be given, the Engineering or technical staff deliberately avoid giving it and cause delay, unless their palms are greased. The party is harassed. I have got cases. They are prepared to give documentary evidence. Will the hon. Minister investigate into this, appoint a special Committee to carry on enquiry into all the major cities of India so this malpractice and underhand dealings are put to an end?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL): As far as the waiting list is concerned, there are strict guidelines in respect of three categories-General, Special, and O.Y.T. No out of turn allotment is made as far as general, registration is concerned. It is only in the case of OYT and special categories, that the Local Telephone Advisory

Committee has power to decide on merits of each case, and make out of turn allotment. As far as malpractice is concerned, if hon. Member brings to my notice, I will investigate. In Bombay one or two cases were brought to my notice and I have taken action.

श्री दयाराम शाक्य : अध्यक्ष जी, पिछले सत्र में मंत्री महोदय ने आश्वासन दिया था, उत्तर प्रदेश में अनेक जिला केन्द्र ऐसे हैं जहां डायल सिस्टम चालू नहीं किया गया था, परन्तु मंत्री जी ने कहा था कि 1983 के अन्तर्गत डायल सिस्टम पर टेलीफोन चालू करने की व्यवस्था कर देगें। क्या मंत्री जी बतायेंगे कि जिन स्थानों में यह सुविधा अभी नहीं है, और आपने आश्वासन भी दिया था पिछते सत्र में कि वहां पर 1983 के अन्तर्गत ही डायल सिस्टम चालू करेंगे, क्या इस व्यवस्था को चालू करने की आप कृपा करेंगे ?

श्री विजय एन० पाटिल: उत्तर प्रदेश में 19 जिले ऐसे हैं जिनमें एस० टी० डी० मिस्टम और औटोमाइजेशन की व्यवस्था नहीं है। और औटोमाइजेशन जब तक नहीं होगा तब तक एस० टी० डी० नहीं दे सकते। तो 19 जिलों को जल्दी से जल्दी औटोमाइजेशन करने की व्यवस्था कर रहे हैं।

Telephone Remaining Dead for more than a Fortnight in Delhi

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*865. SHRI ATAL BIFIARI VAJPAYEE :

SHRI BABURAO PARANJPE:

Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) whether any survey has been made to identify through verification complaints of those telephones in Delhi which remain dead for more than a fortnight or give more than hundred wrong numbers in a year;

- (b) if not, the reasons therefor; and
- (c) if so, what relief is proposed to be given to the subscribers concerned?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL):(a) and (b) The clearance of long duration faults is being monitored by the officers at higher levels. For this purpose the pending faults are categorised in three groups, viz., those pending for more than one, two and seven days. The faults pending for more than a fortnight will also fall under the last category. In Delhi all the faults are cleared within seven days except those involved in cable breakdowns during the rainy season.

It is not possible to collect reliable data about the incidence of wrong numbers based on the complaints received from the subscribers. Complaints received from subscribers regarding wrong numbers are few. The extent of the incidence of wrong numbers is, however, available from the results of test calls being made regularly by the Department. Also, the centralised service observation results indicate the incidence of wrong numbers.

- (c) The departmental rules provide for suitable rebates in rental to be considered in case of long interruptions in service due to inefficient functioning and or due to natural calamities like floods, etc. The following steps are being taken to reduce the fault liability and cases of wrong number's:-
 - (i) Use of insulated drop wire for the subscriber's line.
 - (ii) Replacement of aluminium wiring by copper conductors at subscribers' premises.
 - (iii) Use of improved telephone coded '67' type.
 - (iv) Regular inspection of telephones and lines.

SHR1 ATAL BIHARI VAJPAYEE: I thank the hon. Minister for giving an

elaborate answer. But I do not understand why information regarding wrong numbers cannot be collected. The Department must be receiving complaints from the subscribers and it should be within the resources available to the Department to prepare a statement about the wrong numbers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL): As far as the wrong numbers are concerned, the subscriber complains about the wrong number and normally we accept that his complaint is correct. But the complaint may be due to several reasons. So, we ourselves make test calls. Every day certain number of calls are made and we ourselves know whether we get a wrong number and on that basis, the calculations are made.

For example, I may cite here what our testing reveals. Test calls are made every day. But I am quoting the test calls made on the 1st calendar day of September in Delhi. The fault clearance was to the extent of 55.5 and fortunately it increased by December. It came to 60. The average duration of faults has also slightly reduced. Against 4.9 in September, 1982, it reduced to December. On the basis of calls we made we find out how many wrong numbers are there and on that basis action is taken.

SHRI ATAL BIHARI VAJPAYEE: Is it the contention of the hon. Minister that the subscribers do not give correct information to the Department? Why are the complaints of the subscribers not accepted on the face value and statement prepared thereon?

SHRI V.N. GADGIL: Sir, it is not the question of accepting or non-accepting. When the Department wants to find out the reasons why the wrong call is made, the machinery that the Department uses is that various types of calls are made to ascertain what are the reasons.

For example, as started in the reply, wrong calls may be due to three reasons,

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WRITTEN ANSWERS TO QUESTIONS

One is, may be defective dial; other is, may be impulse distortion in the line; and the third is fault in the exchange equipment. If the subscriber makes a call, it may be due to any of the three reasons. Therefore, we ourselves make calls and we find out whether there is any fault in the equipment within the exchange or outside the exchange and on that basis a more reliable data is collected.

SHRIM. RAM GOPAL REDDY: Mr. Speaker, Sir, sometimes when we get wrong connection we hear sweet voices and pleasing conversation. I want to know through the Minister whether it has come to the notice af Shri Vajpayee or not?

SHRI ATAL BIHARI VAJPAYEE: May I reply?

MR. SPEAKER: Shri S. B. Sidnal—absent; Shri Bheekabhai—absent; Shri Mohd. Asrar Ahmad—absent.

The Ouestion List is over.

I will again call the members who were absent earlier.

AN HON. MEMBER: Why not take the List of Unstarred Questions.

MR. SPEAKER: Shri Ghulam Rasool Kochack—absent; Shri Nihal Sihgh—absent; Shri Ramjibhai Mavani—absent; Shri Anantha Ramulu Mallu—absent; Shri Shiv Prasad Sahu—absent; Shri K. Lakkappa—absent; Shri N.E. Horo—absent; Shri Ram Lal Rahi—absent; Shri Harish Rawat—absent; Shri Bhogendra Jha—absent; Shri Gulsher Ahmed—absent; Shri S. B. Sidnal—absent; Shri Bheekhabhai—absent; Shri Mohd. Asrar Ahmad—absent.

PROF. MADHU DANDAVATE: Sir, if the time is left, why not take up Yesterday's adjournment motion.

MR. SPEAKER: So, we finish the Ouestion List before time.

USSR's Interest in Indian Expertise in Biogas Development

*850. SHRI GHULAM RASOOL KOCHACK: Will the Minister of ENERGY be pleased to state:

- (a) whether the Soviet Union has evinced interest in Indian expertise for developing biogas plants;
- (b) if so, whether the Soviet Union is contemplating large scale utilisation of biogas for various purposes including its use as a substitute for gasoline:
- (c) if so, whether Soviet Union has wished to gather detailed information about Indian experience in developing biogas; and
- (d) whether any agreement in this regard has been reached?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) No specific request has been received by Government from the Soviet Union in this regard.

(b) to (d) Does not arise.

इन्डो-बर्मा पेट्रोलियम कम्पनी द्वारा "वैक्यूम ऋायोजानिक कन्टेनरों" का निर्माण

*851. श्री निहाल सिंह : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या इन्डो-बर्मा पेट्रोलियम कम्पनी लिमिटेड द्वारा इलैक्ट्रानिक तापमान नियत्रण स्वचालित वाटलिंग प्लांट और तरल नाइ-ट्रोजन के भण्डारण के लिए "हाई वैक्युम कायोजानिक कन्टेनरों" का निर्माण तथा विपणन किया जाता है; और
- (ख) यदि हां, तो पिछले तीन वर्षों के दौरान कितने "हाई वैक्यूम कायोजानिक